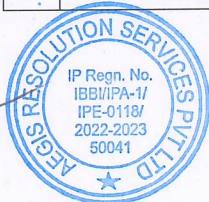
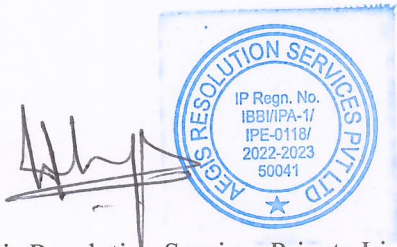


FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
FUTURE CONSUMER LIMITED OPERATING IN BUSINESS OF FMCG, FOOD AND
PROCESSED FOOD PRODUCTS AT VARIOUS LOCATIONS
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Future Consumer Limited CIN Number - L52602MH1996PLC192090 PAN Number - AABCS0279B
2.	Address of the registered office	Knowledge House, Shyam Nagar, Off Jogeshwari Vikhroli Link Road, Jogeshwari (East) Mumbai - 400060, Maharashtra.
3.	URL of website	https://futureconsumer.in/
4.	Details of place where majority of fixed assets are located	Corporate debtor being listed on Bombay Stock Exchange and National Stock Exchange has majority of fixed assets located at Tumkur and Bidar in Karnataka, Sonipat in Haryana and in Indore in Madhya Pradesh.
5.	Installed capacity of main products/ services	The installed capacity of the leased rice milling facility located at Tumkur in Karnataka is approximately 4000 tonnes.
6.	Quantity and value of main products/ services sold in last financial year	The revenue from operations during the financial year 2024-25 was INR 56.22 Lakhs
7.	Number of employees/ workmen	Corporate debtor has 3 employees and one retainer
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at	The details are available on the website of the Corporate Debtor. Further details can be sought by e-mailing the undersigned at irp.fcl@aegisipe.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Further details can be sought by e-mailing the undersigned at irp.fcl@aegisipe.com
10.	Last date for receipt of expression of interest	28 September 2026
11.	Date of issue of provisional list of prospective resolution applicants	08 October 2026
12.	Last date for submission of objections to provisional list	13 October 2026
13.	Date of issue of final list of prospective resolution applicants	23 October 2026
14.	Date of issue of Information Memorandum, Evaluation Matrix	28 October 2026



	and Request for Resolution Plans to prospective resolution applicants	
15.	Last date for submission of the resolution plans	27 November 2026
16.	Process email id to submit Expression of Interest	irp.fcl@aegisipe.com
17.	Details of the Corporate Debtor's registration status as MSME	Corporate Debtor is not registered as MSME



Aegis Resolution Services Private Limited
through authorized signatory Avil Menezes
As Resolution Professional of Future Consumer Limited
Registration No. IBB/IPE-0118/IPA-1/2022-23/50041
Authorization for Assignment valid till 30th June 2027
Reg. Address: 106, 1st Floor, Kanakia Atrium 2,
Cross Road A, Behind Courtyard Marriott,
Chakala, Andheri East, Mumbai - 400093
Email: avil@caavil.com, irp.fcl@aegisipe.com

Date: 06-09-2026
Place: Mumbai

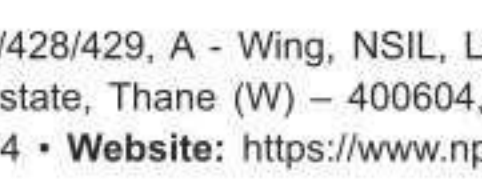
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NETWORK PEOPLE SERVICES TECHNOLOGIES LIMITED

Registered office: Off No. 427/428/429, A - Wing, NSIL, Lodha Supremus II, Road No. 22,
 Wagle Industrial Estate, Thane (W) – 400604, Maharashtra, India
CIN: L74110MH2013PLC248874 • **Website:** <https://www.npstx.com> • **Email:** cs@npstx.com

NOTICE OF 13TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the 13th Annual General Meeting (AGM) of Members of Network People Services Technologies Limited will be held on **Monday, September 28, 2026, at 12:30 PM (IST)** through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the businesses, as set out in the Notice convening AGM. The Company has already dispatched the Annual Report for the financial year 2025-26 along with the Notice convening AGM, through electronic mode to the Members whose email addresses are registered with the Company and / or Depositories in accordance with the Circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India from time to time.

The Company has already dispatched Notice convening AGM, through electronic mode to the Members whose email addresses are registered with the Company and/or Depositories in accordance with the circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India. Further, as per Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, (SEBI Listing Obligations), as amended, the web-link, including the exact path, where complete details of the Annual Report are available is being sent to those Members who have not registered their e-mail IDs.

The Notice of the 13th Annual General Meeting ("AGM") and the Annual Report of the Company for the Financial Year 2025-26 are available on the Company's website and can be accessed and downloaded through the following links:

Particulars	Weblink
Notice of AGM	https://npst-web.s3.us-west-2.amazonaws.com/investor-desk/notices-announcement/F.Y+2026-2027/Notice+of+AGM.pdf
Annual Report	https://npst-web.s3.us-west-2.amazonaws.com/investor-desk-pdf/2025-2026/Annual+Report.pdf

The same is also available on the websites of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com and the Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com and BSE Limited www.bseindia.com.

Record date for the purpose of dividend entitlement:

The Company has fixed **Friday, September 18, 2026, as 'Record date'** for determining entitlement of Members for receiving dividend @20% on the face value of the Equity shares of Rs. 10/- each for the Financial Year 2025-26. The dividend shall be paid on or after October 06, 2026, subject to applicable TDS to the Members whose names appear on the Company's Register of Members as on Record date through electronic/other modes as applicable.

Remote e-voting and e-voting during AGM:

Pursuant to the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on all the resolutions as set forth in the Notice convening the AGM using electronic voting system ('Remote e-voting') provided by NSDL. The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on **Friday, September 18, 2026** ('cut-off date').

The remote e-voting period commences on **Wednesday, September 23, 2026 (9:00 A.M. IST) and end on Sunday, September 27, 2026 (5:00 P.M. IST)**. During this period, the Members may cast their vote electronically. The remote e-voting module shall be disabled by NSDL thereafter. Those Members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

The Members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their votes again.

Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date i.e. **Friday, September 18, 2026**, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or cs@npstx.com. However, if he/she is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and password for casting the votes.

In case of any queries pertaining to e-voting, Members may refer to the Frequently Asked Questions ("FAQs") and the e-voting manual available at <https://www.evoting.nsdl.com>, under help section or contact at 022 - 4886 7000. In case of any grievances relating to e-voting, please contact Ms. Pallavi Mhatre at the designated email id evoting@nsdl.co.in.

For Network People Services Technologies Limited

Sd/-
Chetna Chawla
Company Secretary & Compliance Officer
Membership No. A64291

Place : Thane
Date : 05.09.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE CONSUMER LIMITED	
OPERATING IN BUSINESS OF FMCG, FOOD AND PROCESSED FOOD PRODUCTS AT VARIOUS LOCATIONS (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Future Consumer Limited CIN Number - L52602MH1996PLC192090 PAN Number - AABSO2799B
2. Address of the registered office	Knowledge House, Shyam Nagar, Off Jogeshwari Viharini Link Road, Jogeshwari (East) Mumbai - 400060, Maharashtra.
3. URL of website	https://futureconsumer.in/
4. Details of place where majority of fixed assets are located	Corporate details being listed on Bombay Stock Exchange and National Stock Exchange has majority of fixed assets located at Tumkur and Bidar in Karnataka, Sonpat in Haryana and in Indore in Madhya Pradesh.
5. Installed capacity of main products/ services	The installed capacity of the leased rice milling facility located at Tumkur in Karnataka is approximately 4000 tonnes.
6. Quantity and value of main products/ services sold in last financial year	The revenue from operations during the financial year 2024-25 was INR 56.22 Lakhs
7. Number of employees/ workmen	Corporate Debtor has 3 employees and one retainer
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details are available on the website of the Corporate Debtor.
9. Eligibility for resolution applicants under section 25(c)(ii) of the Code is available at URL:	Corporate details can be sought by e-mailing the undersigned at rp.fc@aesgip.com
10. Last date for receipt of expression of interest	Further details can be sought by e-mailing the undersigned at rp.fc@aesgip.com
11. Date of issue of provisional list of prospective resolution applicants	27 September 2026
12. Last date for submission of objections to provisional list	07 October 2026
13. Date of issue of final list of prospective resolution applicants	12 October 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22 October 2026
15. Last date for submission of resolution plans	27 October 2026
16. Process email id to submit: Expression of interest	26 November 2026
17. Details of the Corporate Debtor's registration status as MSME	rp.fc@aesgip.com
Corporate Debtor is not registered as MSME	

Aegis Resolution Services Private Limited
through authorized signatory Avil Menzies
As Resolution Professional of Future Consumer Limited
Registration No. IBB/IPE-0118/CPA-1/2022-23/50041

Authorization for Assignment valid till 30th June 2027
Reg. Address: 106, 1st Floor, Kanakia Arrium 2,
Cross Road 4, Behind Courtyard Marriot,
Chakala, Andheri East, Mumbai- 400093
Email: avil@caavil.com, rp.fc@aesgip.com

Date: 06-09-2026
Place: Mumbai

AUTOMOBILE PRODUCTS OF INDIA LIMITED															
Corporate Identity Number: L34103MH1949PLC326977															
Registered Office: Unit No. F-1, 1st Floor, Shanti Nagar Co-operative Industrial Estate Limited, Vakola, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.															
Website: www.apimumbai.com Email: cs1@apimumbai.com															
NOTICE OF 75 th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL MEANS AND ELECTRONIC VOTING															
Notice is hereby given that the 75th Annual General Meeting ("AGM") of Automobile Products of India Limited ("the Company") is scheduled to be held on Tuesday, September 29, 2026 at 03:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") facility to transact the businesses as set forth in the Notice convening the 75th AGM through electronic means in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") read with the Rules made thereunder, the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"). Circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI permitting conduct of AGMs through VC/OAVM facility. Completion of dispatch of Notice of the 75th AGM and the Annual Report for FY 2025-26 by electronic mode In compliance with the relevant MCA and SEBI Circulars, the Company has completed dispatch of the Notice of the 75th AGM along with the Annual Report for the financial year 2025-26 on September 05, 2026 through electronic mode to those Members whose e-mail address is registered with the Company/ Registrar and Share Transfer Agent viz. MUFG Intime India Private Limited ("MUGF Intime" / "RTA") Depository Participant(s) as on August 28, 2026 and other persons entitled to receive it. A letter providing the web-link for accessing the Annual Report for FY 2025-26, has been sent to those Members who have not registered their e-mail IDs. The physical copies of the Notice of the 75th AGM and the Annual Report for the Financial Year 2025-26 will be dispatched to those Members, who request for the same. The Notice of the 75th AGM and Annual Report for the financial year 2025-26 can also be accessed through the link given below: - Company's Website: https://www.apimumbai.com/investor-relations/default.aspx - Websites of the Stock Exchanges: https://www.bseindia.com Manner of casting votes electronically In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to offer electronic voting facility to all its Members to exercise their right to vote on all the resolutions proposed to be transacted at the 75th AGM as set forth in the Notice. The Members may cast their votes using an electronic voting system prior to the 75th AGM ("remote e-voting") or electronically during the 75th AGM ("e-voting"). The Company has engaged the services of NSDL to provide remote e-voting facility and e-voting during the 75th AGM. A person, whose name is recorded in the Register of Members or the List of Beneficial Owners maintained by the Depositories as on the cut-off date for e-voting i.e., Friday, September 18, 2026 only shall be entitled to avail the facility of remote e-voting as well as e-voting during the 75th AGM. Remote E-Voting Details: <table> <tr> <td>EVEN</td><td>141936</td></tr> <tr> <td>Cut-off date for the purpose of ascertaining the eligibility of Members to avail e-voting facility</td><td>Friday, September 18, 2026</td></tr> <tr> <td>Commencement of Remote e-voting</td><td>Friday, September 25, 2026 at 09:00 A.M. (IST)</td></tr> <tr> <td>End of Remote e-voting</td><td>Monday, September 28, 2026 at 05:00 P.M. (IST)</td></tr> </table> E-Voting Links: <table> <tr> <th>Type of shareholder</th><th>E-voting link</th></tr> <tr> <td>Individual Shareholders holding securities in Demat mode with National Securities Depository Limited</td><td>https://eservices.nsdl.com or directly through your depository participant</td></tr> <tr> <td>Individual Shareholders holding securities in Demat mode with Central Depository Services (India) Limited</td><td>https://web.cdslindia.com/myeasitoken/home/login or directly through your depository participant</td></tr> </table> The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently. Members, who have not cast their vote through remote e-voting can exercise their voting rights through e-voting during the 75th AGM. A Member may participate in the 75th AGM through VC/OAVM even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again during the 75th AGM. Members who have acquired shares after the dispatch of the Annual Report for FY 2026 through electronic means and before the cut-off date are requested to refer to the Notice of AGM for the process to be adopted for obtaining the User ID and Password for casting the vote. Members are requested to refer to the detailed instructions for the manner of remote e-voting and e-voting and participation in the AGM as provided in notes to the Notice of the 75th AGM. Assistance on e-voting and participation at the 75th AGM In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 or send a request to Suketh Shetty at evoting@nsdl.com.		EVEN	141936	Cut-off date for the purpose of ascertaining the eligibility of Members to avail e-voting facility	Friday, September 18, 2026	Commencement of Remote e-voting	Friday, September 25, 2026 at 09:00 A.M. (IST)	End of Remote e-voting	Monday, September 28, 2026 at 05:00 P.M. (IST)	Type of shareholder	E-voting link	Individual Shareholders holding securities in Demat mode with National Securities Depository Limited	https://eservices.nsdl.com or directly through your depository participant	Individual Shareholders holding securities in Demat mode with Central Depository Services (India) Limited	https://web.cdslindia.com/myeasitoken/home/login or directly through your depository participant
EVEN	141936														
Cut-off date for the purpose of ascertaining the eligibility of Members to avail e-voting facility	Friday, September 18, 2026														
Commencement of Remote e-voting	Friday, September 25, 2026 at 09:00 A.M. (IST)														
End of Remote e-voting	Monday, September 28, 2026 at 05:00 P.M. (IST)														
Type of shareholder	E-voting link														
Individual Shareholders holding securities in Demat mode with National Securities Depository Limited	https://eservices.nsdl.com or directly through your depository participant														
Individual Shareholders holding securities in Demat mode with Central Depository Services (India) Limited	https://web.cdslindia.com/myeasitoken/home/login or directly through your depository participant														
By Order of the Board of Directors For Automobile Products of India Limited															
Sd/- Ankit Patel Company Secretary & Compliance Officer															
Date: September 05, 2026 Place: Mumbai															

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BHARATROHAN AIRBORNE INNOVATIONS LIMITED

(Formerly Known as Bharatrohan Airborne Innovations Pvt Ltd)

CIN: L14999DL2016PLC031564

Regd. Off.: Fourth Floor-B-117, DDA Sheds Okhla Industrial Area

Phase-I, New Delhi-110020, India

Website: www.bharatrohan.in; Email: investors@bharatrohan.in

Contact No.: +91-9266109913

NOTICE OF 10TH ANNUAL GENERAL MEETING

Notice is hereby given that the 10th Annual General Meeting ("AGM") of the Members of Bharatrohan Airborne Innovations Limited ("Company") will be held on Wednesday, 30th September, 2026, at 3:00 P.M. (IST) through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") without physical presence of the Members at a common venue to transact the business as set out in the Notice of the 10th AGM ("Notice"). The venue for the AGM shall be deemed to be the Registered Office of the Company.

In compliance with the provisions of the Companies Act, 2013 (the "Act") and the Rules made thereunder read with Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated September 22, 2025 and the circulars issued earlier on the subject by MCA ("MCA Circulars") and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("Listing Regulations"), as amended, the Company has sent the Notice along with the Annual Report for the Financial Year 2025-26 ("Annual Report") by electronic mode to those Members whose email address is registered with the Company/ National Securities Depository Limited ("NSDL")/ Central Depository Services (India) Limited ("CDSL")/ Kfint Technologies Limited (Registrar and Share Transfer Agent) ("RTA"). Physical copy of the Notice and the Annual Report will be sent to those Members who will request for the same in accordance with Regulation 36(1)(b) of the Listing Regulations, physical communication has been also sent to those Members whose e-mail IDs are not registered, containing the weblink and exact path of the Company's website where the Annual Report can be accessed.

The Notice along with the Annual Report, is available on the Company's website at www.bharatrohan.in and on the website of the Stock Exchange i.e. BSE Ltd. at www.bseindia.com. Additionally, the Notice has been disseminated on the CDSL e-voting platform at www.evotingindia.com.

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, the Secretarial Standard on General Meetings ("SS-2") issued by Institute of Company Secretaries of India, Regulation 44 of the Listing Regulations, and the MCA Circulars, your Company is pleased to inform the Members the facility to exercise their voting rights electronically on the resolutions proposed for consideration at the 10th AGM. Your Company has engaged the services of CDSL to provide facilities for remote e-voting and e-voting during the AGM. The Members may cast their votes through remote e-voting by logging on to CDSL's e-voting website at www.evotingindia.com. The voting rights shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company. The Members participating through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

The Members will be provided with a facility to attend the AGM through VC/OAVM through the virtual platform of CDSL. The joining link for the meeting will be available at the place where the EVSN of the Company will be displayed after successful login on CDSL portal.

The Company has appointed M/s Preeti Jain (COP: 14964), as the Scrutinizer to scrutinize the voting process in a fair and transparent manner.

The results will be announced within the stipulated time under applicable laws and the results along with the consolidated scrutinizer's report shall be placed on the website of the Company www.bharatrohan.in and on the website of CDSL www.evotingindia.com and shall simultaneously be forwarded to the concerned stock exchange. The results shall also be displayed on the Notice Board at the Registered Office and Corporate Office of the Company. Subject to the receipt of requisite number of votes in favour, the Resolution shall be deemed to be passed on the date of the AGM i.e. 30th September, 2026.

All the Members are informed that:

- Date and time of commencement of remote e-voting:** Sunday, 27th September, 2026 (9:00 A.M. IST)
- Date and time of closing of remote e-voting:** Tuesday, 29th September, 2026 (5:00 P.M. IST)
- Remote e-voting shall be disabled beyond 5:00 P.M. on Tuesday, 29th September, 2026, and once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
- The facility for voting electronically will be made available during the AGM.
- Members whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date i.e. Wednesday, 23rd September, 2026, shall only be entitled to attend and vote by remote e-voting or e-voting during the AGM. A person who is not a member as on the cut-off date should treat this Notice of AGM for information purpose only.
- EVSN: 26090510
- the person who has acquired shares and became a Member of the Company after the dispatch of notice may obtain the login ID and password by sending request at helpdesk.evoting@cdslindia.com. However, if a member is already registered with CDSL for remote e-voting then he/she can use the existing login ID and password for login.
- Members who are present at the AGM and who have not cast their vote on the resolutions through remote e-voting shall be eligible to vote through e-voting during the AGM.
- A Member may participate in the AGM even after exercising his right to vote through e-voting but shall not be allowed to vote again in the AGM.
- The detailed procedure for remote e-voting and e-voting during the AGM (holding shares either in physical/dematized form and for Members who have not registered their email addresses) are given in the Notice. The same are also available on the Company's website www.bharatrohan.in.
- Members are requested to register their email addresses in respect of shares held in dematerialized form with their DPs and in respect of shares held in physical form with the RTA.
- Members who are holding shares in dematerialized form and have not updated their KYC details are requested to update the KYC details with their depositories through their DPs and the Members who are holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (along with the supporting documents) to update their KYC details with the RTA.
- in case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com or alternatively you may contact to RTA at bharatrohan ipo@kfintech.com or to the Company at investors@bharatrohan.in.
- All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dadi, A/P Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futures, Mafatlal Mill Compounds, N M Joshi Marg, Lower Panel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no.1800 2199 911.

By Order of the Board

Bharatrohan Airborne Innovations Limited
(Formerly known as Bharatrohan Airborne Innovations Pvt Ltd)

SD/-

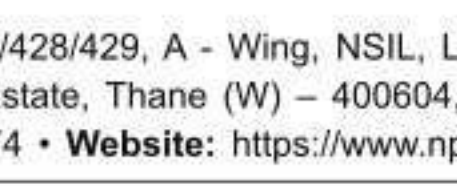
Aakashnisha Singh

Company Secretary and Compliance Officer

ACS 571018

Date: 06/09/2026

Place: New Delhi


NPST
 Innovation in every byte

NETWORK PEOPLE SERVICES TECHNOLOGIES LIMITED

Registered office: Off No. 427/428/429, A - Wing, NSIL, Lodha Supremus II, Road No. 22,
 Wagle Industrial Estate, Thane (W) – 400604, Maharashtra, India
CIN: L74110MH2013PLC248874 • **Website:** <https://www.npstx.com> • **Email:** cs@npstx.com

NOTICE OF 13TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the 13th Annual General Meeting (AGM) of Members of Network People Services Technologies Limited will be held on **Monday, September 28, 2026, at 12:30 PM (IST)** through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the businesses, as set out in the Notice convening AGM. The Company has already dispatched the Annual Report for the financial year 2025-26 along with the Notice convening AGM, through electronic mode to the Members whose email addresses are registered with the Company and / or Depositories in accordance with the Circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India from time to time.

The Company has already dispatched Notice convening AGM, through electronic mode to the Members whose email addresses are registered with the Company and/or Depositories in accordance with the circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India. Further, as per Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, (SEBI Listing Obligations), as amended, the web-link, including the exact path, where complete details of the Annual Report are available is being sent to those Members who have not registered their e-mail IDs.

The Notice of the 13th Annual General Meeting ("AGM") and the Annual Report of the Company for the Financial Year 2025-26 are available on the Company's website and can be accessed and downloaded through the following links:

Particulars	Weblink
Notice of AGM	https://npst-web.s3.us-west-2.amazonaws.com/investor-desk/notices-announcement/F.Y+2026-2027/Notice+of+AGM.pdf
Annual Report	https://npst-web.s3.us-west-2.amazonaws.com/investor-desk-pdf/2025-2026/Annual+Report.pdf

The same is also available on the websites of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com and the Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com and BSE Limited www.bseindia.com.

Record date for the purpose of dividend entitlement:

The Company has fixed **Friday, September 18, 2026, as 'Record date'** for determining entitlement of Members for receiving dividend @20% on the face value of the Equity shares of Rs. 10/- each for the Financial Year 2025-26. The dividend shall be paid on or after October 06, 2026, subject to applicable TDS to the Members whose names appear on the Company's Register of Members as on Record date through electronic/other modes as applicable.

Remote e-voting and e-voting during AGM:

Pursuant to the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on all the resolutions as set forth in the Notice convening the AGM using electronic voting system ('Remote e-voting') provided by NSDL. The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on **Friday, September 18, 2026** ('cut-off date').

The remote e-voting period commences on **Wednesday, September 23, 2026 (9:00 A.M. IST)** and end on **Sunday, September 27, 2026 (5:00 P.M. IST)**. During this period, the Members may cast their vote electronically. The remote e-voting module shall be disabled by NSDL thereafter. Those Members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

The Members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their votes again.

Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date i.e. **Friday, September 18, 2026**, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or cs@npstx.com. However, if he/she is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and password for casting the votes.

In case of any queries pertaining to e-voting, Members may refer to the Frequently Asked Questions ("FAQs") and the e-voting manual available at <https://www.evoting.nsdl.com>, under help section or contact at 022 - 4886 7000. In case of any grievances relating to e-voting, please contact Ms. Pallavi Mhatre at the designated email id evoting@nsdl.co.in.

For Network People Services Technologies Limited

Sd/-
Chetna Chawla
Company Secretary & Compliance Officer
Membership No. A64291

Place : Thane
Date : 05.09.2026

epaper.financialexpress.com BENGALURU

मुंबई, रविवार, ६ सप्टेंबर २०२६



ठाण्यात मनसेने आयोजित केलेल्या दहीहंडीत आर्यन गाविंदा पथकाने १० थर लावले. (छायाचित्र : अनिल शिंदे)

NOTICE OF 33rd ANNUAL GENERAL MEETING

NOTICE is hereby given that the 33rd Annual General Meeting of the members of REVATI MEDIA LIMITED will be held on **Wednesday, 30th September, 2026** at 11.30 a.m. at Keshav Gore Smarak Trust Hall, Smriti Aarey Road, Goregaon West – 400062.

In compliance with the said MCA Circulars and SEBI Circular, the Company has sent the Notice and Annual Report for the Financial year 2025-26 to all the Members whose email

ids are registered with Company / Depository Participants / Registrar and Transfer Agent – MCS Share Transfer Agents Limited. These documents are also available at the website of

the Company at <https://revati.media/in/> and website of the Stock Exchange – www.bseindia.com.

Pursuant to the provisions of section 108 of the Act and Rule 20 of Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) the company has procured the services for providing e-voting facility to the shareholders of the Company. The detailed procedure and instruction for e-voting are contained in the Notice.

In this regard, the Members are further notified that:

a) Members holding shares either in physical form or dematerialized form as on the cut-off date 23rd September, 2026; may cast their votes electronically on the business set out in the Notice through e-voting Platform of CDSL at www.cdslindia.com.

b) The Remote E-voting facility will commence at 9.00 am on –27th September, 2026 and end at 5.00 pm on 29th September, 2026.

c) Members who have cast their vote through remote e-voting prior to AGM may also attend and participate in AGM, but shall not be allowed to cast their vote again at AGM.

d) A person whose name in recorded in the Register of Members or in the register of beneficial owner maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of Remote e-voting as well as voting at AGM

e) In case of any queries or grievances related to e-voting may refer the Frequently Asked Questions (FAQs) for members and e-voting manual available at www.cdslindia.com

f) The date of completion of sending Notice of AGM is 04th September, 2026.

g) The Members who have not registered their email addresses and Mobile Numbers are requested to get themselves registered with their respective Depository Participants in case the shares are held in electronic form and to the Company's RTA MCS Share Transfer Agent Ltd via email to sudbho@mcsregistrars.com in case the shares are held on physical form.

Place: Mumbai
Date: 05th September, 2026

For Revati Media Limited

Sd/
Manish G. Shah
Executive Director
(DIN: 00434171)

मिरा भाईदर महानगरपालिका

स्व. इंदिरा गांधी भवन, मुख्य कार्यालय,
छत्रपती शिवाजी महाराज मार्ग,
भाईदर (प.), ता. जि. ठाणे-401 101, दूरध्वनी क्र. २८१९२८२८

जा.क्र.मनपा/आस्था/१२१/२०२६-२७ दिनांक: ०५/०९/२०२६

मिरा भाईदर महानगरपालिका पशुसंवर्धन विभागासाठी ठोक मानधनावर पशुधन पर्यवेक्षक या पदाची श्रेट मुलाखत (Walk in Selection)

जाहीर सूचना

मा. आयुक्त तथा प्रशासक मिरा भाईदर महानगरपालिकेच्या पशुसंवर्धन विभागासाठी पुनम सागर अथ्यपा मंदिराजवळ, मिरारोड (पूर्व) येथे आजारी पुशपक्ष्यावर प्राथमिक उपचार ठोक मानधनावर पशुधन पर्यवेक्षक हे पद थेट मुलाखतीद्वारे (Walk in Selection) भरण्यासाठी इच्छुक व पात्र उमेदवारांना मुलाखतीसाठी उपस्थित राहणेची विनंती करीत आहेत. पशुधन पर्यवेक्षक (ठोक मानधन) या पदापुढे नमूद केलेली शैक्षणिक अर्हता व पात्रता धारण करणाऱ्या तसेच इतर अटीची पूर्तता करणाऱ्या उमेदवारांनी, विहित नमुनातील अर्ज व आवश्यक त्या प्रमाणपत्रांच्या छायांकित प्रतींचा एक संघ व मूळ प्रमाणपत्रांसह दि. १८/०९/२०२६ रोजी सकाळी १०.०० ते १.०० या कालावधीत मा. स्थायी समिती सभागृह, दुसरा मजला, स्व. इंदिरा गांधी भवन, छत्रपती शिवाजी महाराज मार्ग, मुख्य कार्यालय, भाईदर (प.), जि. ठाणे-४०१ १०१ येथे मुलाखतीकरीता उपस्थित राहावे.

➤ **पशुधन पर्यवेक्षक (ठोक मानधन) यांची शैक्षणिक पात्रता/ अर्हता-**

अ. क्र.	पदनाम	शैक्षणिक पात्रता	पदांची संख्या	मासिक ठोक मानधन
१	पशुधन पर्यवेक्षक	१. महाराष्ट्र राज्य माध्यमिक व उच्च माध्यमिक शिक्षण मंडळाची उच्च माध्यमिक शाळात प्रमाणपत्र परीक्षा (H. S. C.) २. मान्यता प्राप्त विद्यापिठाची पशुसंवर्धनाची पदवीका उत्तीर्ण ३. मराठी भाषेचे ज्ञान आवश्यक	०२	रु. ३०,०००/-

विशेष सूचना :-

१) सदर जाहिरातीची सविस्तर माहिती मिरा भाईदर महानगरपालिकेच्या www.bmc.gov.in या संकेतस्थळावर उपलब्ध आहे.

(मा. आयुक्त यांचे मान्यतेने)

सही/- (डॉ. सचिन बागर)

उप-आयुक्त (मुख्यालय)

मिरा भाईदर महानगरपालिका

जा. क्र. मनपा/मावज/१३-९७३०४१११/२०२६-२७ दि. ०५/०९/२०२६

ट्रकला कारची धडक; ८ विद्यार्थ्यांचा मृत्यू

त्रिशूर : राष्ट्रीय महामार्ग ६६ वर उभ्या असलेल्या ट्रकला भरधाव कारने पाठीमागून दिलेल्या भीषण धडकेत तमिळनाडूतील ८ अभियांत्रिकी विद्यार्थ्यांचा दुर्दैवी मृत्यू झाला. केरळमधील त्रिशूर जिल्ह्यातील कैपमंगलमजवळील पनबिक्कुन्नु येथे शुक्रवारी रात्री ही दुर्घटना घडली.

मिळालेल्या माहितीनुसार, तमिळनाडूतील दिंडीगुल येथील एका अभियांत्रिकी महाविद्यालयाचे विद्यार्थी भाड्याच्या कारने गुरुवायूरकडून कोडुगल्लूरच्या दिशेने जात होते. महामार्गावर रस्ता रुंदीकरण व दुरुस्तीचे काम सुरू असल्याने वाहतूक वळवण्यासाठी बॅरिकेड्स लावले होते. याच वळणावर उजव्या बाजूला महाराष्ट्राची पासिंग असलेला एक ट्रक बेकायदेशीरपणे उभा करण्यात आला होता.

PUBLIC NOTICE

TAKE NOTICE is hereby given that we are investigating the title of the land mentioned property in the Schedule, of the owners, namely, (1) Mr. Omprakash Bhanwarlal Lakhotia, (2) Mr. Vijay Bhanwarlal Lakhotia, (3) Mrs. Sushma Gopalakrishna Lakhotia and (4) Ms. Madhavi Gopal Lakhotia, adult Indian inhabitants, residing at 707, Jeevan Vihar, 5 Manav Mandir Road, Malabar Hill, Mumbai - 400006, together with Garage/Unit No. G-15 exclusively held by Mr. Vijay Bhanwarlal Lakhotia to the property described in the Schedule hereunder written **“the said Property”**

All persons having or claiming any share, right, title, estate, or interest by way of sale, transfer, development right, exchange, assignment, lease, sub-lease, tenancy, sub-tenancy, leave and license, license, care-taker basis, mortgage, inheritance, share, gift, devise, lien, charge, maintenance, easement, trust, will, bequest, beneficiary's rights, possession, release, relinquishment or by way of any other method through any agreement, deed, document, writing, conveyance deed, development agreement, memorandum of understanding, letter of intent, letter of comfort, will, bequest, succession, family arrangement / settlement, litigation, decree or order of a Court/Suit, injunction restraining order, FI, complaint or encumbrance or otherwise howsoever or of whatsoever nature with respect to the said Property or any part thereof and / or otherwise howsoever and / or against the owner of the said Property, are hereby required to make the same known, in writing, along with certified copies of the documents evidencing the same to the undersigned at their office address at **K AND K LEGAL ASSOCIATES LLP 57B, Collector Colony, Lane Opposite Sant Nirankari Bhavan, Chembur, Mumbai - 400074 within 15 (fifteen) days** from the date of the publication of this notice, If no such claim, objection or notice in writing is received within the aforesaid period, it shall be conclusively presumed that no person has any claim, right, title, interest or demand of any nature whatsoever in respect of the said property and the proposed sale transaction shall be completed and proceeded with, and any claim, right, title, interest or objection made or raised thereafter shall be deemed to have been waived and shall not be entertained hereinafter and our client shall proceed with its transactions.

THE SCHEDULE REFERRED HEREINABOVE

(The said Property)

All that piece and parcel of Flat No. 707 admeasuring 1139 sq. ft., situated on the 7th Floor, together with Garage/Unit No. G-15 admeasuring 738 sq. ft., in the building known as Jeevan Vihar-5, Manav Mandir Road, Walkeshwar / Malabar Hill, Mumbai - 400 006, in Jeevan Sahakar Co-operative Housing Society Ltd. (Registration No. B-2782 of 1959), together with the Society shares bearing Distinctive Share Nos. 361 to 365 and 3176 to 3230 of Rs. 50/- each and the membership rights pertaining thereto.

Dated this 6th day of September, 2026. Sd/-
K AND K LEGAL ASSOCIATES LLP
KAREENA TALREJA (Advocate High Court)
At 57B, Collectors Colony, Lane Opposite Sant Nirankari Bhavan
Mahul Rd, Chembur,Mumbai - 400074 Email: knklegallassociates@gmail.com

मंत्रा कॅपिटल लिमिटेड

(पूर्वी सवाना फायनान्शियल लिमिटेड म्हणून ओळखली जाणारी)

सीआयएन: एन६११२०एमएन११८७डीएससी०३१६१४

नॉंदणीकर कार्यालय: ६०२, समर्थ वैभव को-ऑप हीलिंग सोसायटी लि., लिंक रोडलगत, लोहंडावला कॉम्प्लेक्स, अहमदनगर (पश्चिम), मुंबई, महाराष्ट्र-४०००१३.
ईमेल आयडी: info@mantracapital.in दूरध्वनी: ०२२-६९५५१४००; वेबसाइट: <https://mantracapital.in/>

बेचाळीसाच्या वार्षिक सर्वसाधारण सभेची सूचना
आणि ई-मतदान माहिती

याद्वारे सूचना देण्यात येते की कंपनीच्या सदस्यांनी बेचाळीसाची वार्षिक सर्वसाधारण सभा (“एजीएम”) खालील बाबींवर, २८ सप्टेंबर, २०२६ रोजी सकाळी ११:०० वा. (आयएसटी) व्हिडिओ ऑन कॉन्फरन्सिंग (“व्हीसी”) / ज्या ऑडिओ व्हिड्युओसह माध्यमांद्वारे (“ओव्हीओ”) कंपनी अधिवेशन, २०२३ च्या लागू तत्तुदी व त्यांच्याअंतर्गत तयार करण्यात आलेले नियम, निमिस्ट्री ऑफ कॉर्पोरेशन ऑफ अर्सद्वारे जारी जमल सर्व्हेलस व निमिस्ट्रीज ऑफ रिमोटवोटिंग अँड एक्सचेंज बोर्ड ऑफ इंडिया (“बीसी”) द्वारे जारी सर्व्हेलस यांच्या अडवालाद्वारे, सदस्यांची समान ठिकाणी प्रवेश उपस्थिती व देवता आवाजित करण्यात येणार आहे. सभेचे डीज-केयू कंपनीचे नोंदीकृत कार्यालय असेल.

एजीएमची सूचना सनित्वार, ०५ सप्टेंबर, २०२६ रोजी ईमेलद्वारे अशा सदस्यांना पाठविण्यात आली आहे, ज्यांचे ईमेल पते गुन्धवार, ०३ सप्टेंबर, २०२६ रोजी कंपनी/आरटी/डिपॉझिटरी पॉर्टिसिस्ट(२) यांच्याकडे नोंदीकृत आहेत. सूचना कंपनीच्या <https://mantracapital.in/> या वेबसाइटवर, पोर्सई लिमिटेडच्या www.bseindia.in या वेबसाइटवर आणि नॅशनल सिस्कुयुरिटी डिपॉझिटरी लिमिटेड (“एनएसडीएल”) या <https://www.evoting.nsdl.com/> या वेबसाइटद्वारेही उपलब्ध आहे.

वाय्विगतिक, सेबी लिस्टिंग रेग्युलेशन्सच्या रेग्युलेशन ३६(१)(ब) नुसार, गुन्धवार, ०३ सप्टेंबर, २०२६ रोजी ज्या गेअरहोल्डर्सने ईमेल आयडी कंपनी/आरटी/डिपॉझिटरी पॉर्टिसिस्ट(२) यांच्याकडे नोंदीकृत नाहीत, त्यांना आर्विक्त वर्ष २०२५-२०२६ चा वार्षिक अहवाल पाहण्यासाठी जेव-लिनकव्हा पाय उपलब्ध करून देणार या पडविण्यात येईल.

दूरस्थ ई-मतदान माहिती:
कंपनी अधिनियम, २०१३ च्या कलम १०८ मधील तत्तुदी आणि मासिक नियमांनुसार, कंपनीने सदस्यांना एजीएममध्ये मंजूर करण्यासाठी प्रस्तावित ठरावांवर इलेक्ट्रॉनिक माध्यमातून (“दूरस्थ ई-मतदान”) आणि दूरस्थ ई-मतदानाच्या अंतर्गत अटी आणि शर्तीनुसार ई-मतदानाद्वारे सूचित उपलब्ध करून दिली आहे. ई-मतदानाच्या उपलब्ध करून देण्यासाठी कंपनीने एनएसडीएलची नियुक्ती केली आहे.

कट-ऑफ तारीख म्हणजेच सोमवार, २१ सप्टेंबर, २०२६ रोजी प्रत्यक्ष स्वरूपात किंवा डिपॉझिटरीद्वारे स्वरूपात समान धारण करणारे सदस्य इलेक्ट्रॉनिक पद्धतीने आपले मत देऊ शकतात.

सदस्यांना पुढे सूचित करण्यात येते की:-

- एजीएमच्या सूचनेमध्ये मंजूर केलेले कामकाज दूरस्थ ई-मतदानाद्वारे आणि एजीएमदरम्यान ई-मतदानाद्वारे पात्र पाडले जाईल.
- मतदानाची पात्रता निश्चित करण्यासाठी कट-ऑफ तारीख सोमवार, २१ सप्टेंबर, २०२६ आहे.
- दूरस्थ ई-मतदानाच्या कालावधी शुक्रवार, २५ सप्टेंबर, २०२६ रोजी सकाळी ०९:०० वा. आयएसटी सुरू होईल आणि रविवार, २७ सप्टेंबर, २०२६ रोजी संधी. ०५:०० वा. आयएसटी समाप्त होईल. त्यानंतर दूरस्थ ई-मतदान मॉड्यूलवर निष्क्रिय करण्यात येईल.
- सूचना पाठविण्यातून कंपनीचे समभाग संपादक कळत कंपनीचा सदस्य होणारी आणि कट-ऑफ तारखेला समभाग धारण करणारी कोणतीही व्यक्ती evoting@nsdl.co.in येथे विनंती पाठवून लागीन आयडी आणि पारवर्धन प्राप्त करू शकते. तथापि, दूरस्थ ई-मतदानासाठी एनएसडीएलकडे आधीपासून नोंदीकृत असल्यास विद्यमान क्रेडेंशियल्स वापरता येतील.
- सदस्याने खालचा ठरावर एकदा मत दिल्यानंतर, सदस्याला त्यामध्ये त्यानंतर बदल करण्याची परवानगी दिली जाणार नाही.
- ज्या सदस्यांनी दूरस्थ ई-मतदानाद्वारे आपले मत दिले आहे, ते व्हीसी/ओव्हीओद्वारे एजीएममध्ये उपस्थित राहू शकतात, परंतु त्यांना पुन्हा मतदान करण्याचा अधिकार राहणार नाही.
- <https://baanknet.com/> या साइटवर राहणारे आणि त्यांनी दूरस्थ ई-मतदानाद्वारे आपले मत दिलेले नाही, असे सदस्य एजीएममध्ये ई-मतदान प्रणालीद्वारे मतदान करण्यास पात्र असतील.
- तथापि, कट-ऑफ तारखेला ज्या व्यक्तींनी नगरे रजिस्टर अर्ज मेसर्समध्ये किंवा डिपॉझिटरीद्वारे राखण्यात आलेल्या रजिस्टर अर्ज बेनिफिटिअर ओपनमध्ये नोंदलेली आहेत, तेव्हा अशाच व्यक्ती दूरस्थ ई-मतदानाच्या एजीएममध्ये ई-मतदानाची सुविधा वापरण्यास पात्र असतील.

प्रवेश पात्रता नोंदीत:

इच्छुक्त स्वरूपात समभाग धारण करणारे आणि ज्यांचे ईमेल पते कंपनीकडे नोंदीकृत नाहीत, असे सदस्य त्यांचे नाव, फ्लॉइड क्रमांक, संपूर्ण पत्ता, स्व-साक्षात्कृत पत्र प्राप्त आणि स्व-साक्षात्कृत परमार्ग पुरावा म्हणून आलेल्या कोट्यावधी केलेल्या विनंतीवारी स्कॅन केलेली प्रत कंपनीच्या info@mantracapital.in या ईमेल आयडीवर किंवा विनंतीवर सक्निस्स प्रॉक्सीट लिमिटेड, कंपनीचे आरटीए यांच्या investor@bigshareonline.com या ईमेलवर पाठवून ईमेल पत्त्याची नोंदी करू शकतात.

डिपॉट स्वरूपात समभाग धारण करणाऱ्या सदस्यांनी त्यांचे ईमेल पते त्यांच्या डिपॉझिटरी पॉर्टिसिस्टकडे अध्यागत करतील.

ई-मतदानासाठी हेल्पडेस्क

हेल्पडेस्क समसंपर्क गेअरहोल्डर्स/इन्व्हेस्टर यांना कोणतीही चौकशी असल्यास, <https://www.evotng.nsdl.com/> या ड्राउनलोड सेक्शनमध्ये गेअरहोल्डर्ससाठी उपलब्ध असलेले क्रिक्वेस्टली आक्वर्ड क्लेक्चर्स (“एफएक्चर्स”) आणि ई-मतदान वुनर मॅन्ड्यात पात्र शकता किंवा ०२२-४८८८ ७००० वर कॉल करू शकता किंवा सुधी गेलो सुवर्ण यांना evoting@nsdl.com येथे किंवा कंपनीला info@mantracapital.in येथे विनंती पाठवू शकता किंवा ०२२-६९५५१४०० वर कॉल करू शकता.

मंत्रा कॅपिटल लिमिटेडसाठी

(पूर्वी सवाना फायनान्शियल लिमिटेड म्हणून ओळखली जाणारी)

सही/- पुण्यावर आर. पांडे

ठिकाण: मुंबई

दिनांक: सप्टेंबर ०५, २०२६

कंपनी सचिव आणि अनुपालन अधिकारी

फॉर्म क्र. आयएनसी-२६

([कंपनी (इन्फोर्गेशन) नियम, २०१४ च्या नियम ३० अन्वये])

कंपनीचे नोंदीकृत कार्यालय एका रजिस्ट्रार दुसऱ्या राज्यात बदलण्यासाठी वृत्तपत्रात प्रसिद्ध करावयाची जाहिरात

केंद्र सरकारसह

प्रादेशिक संचालक, पश्चिम विभाग संचालनालय 1, मुंबई यांच्यासह

कंपनी अधिनियम, २०१३ च्या कलम १३ च्या उप-कलम (४) आणि कंपनी (इन्फोर्गेशन) नियम, २०१४ च्या नियम ३० च्या उप-नियम (१) मधील खंड (१) च्या बाबतीत

आणि

या प्रकरणात

इन्वेस्टमेंट वेब-ट्रेड प्रायव्हेट लिमिटेड

सीआयएन- ७३१३०एमएन११८७डीटीसी०३४७६१

जिचे नोंदीकृत कार्यालय - ४था मजला, ४०१, हुलासल चॅम्बर्स, २९, न्यू मॉन लाइन्स, चवंगेट, मुंबई शहर, मुंबई, महाराष्ट्र, इंडिया, ४०००२० येथे आहे

—वार्डिकां

याद्वारे सर्वसाधारण जनेस सूचित करण्यात येते की, कंपनीने दिनांक मंगळवार, २५ ऑगस्ट २०२६ रोजी आयोजित केलेल्या असाधारण सर्वसाधारण सभेत मंजूर केलेल्या विषये ठावानुसार, कंपनीचे नोंदीकृत कार्यालय “महाराष्ट्र राज्यातून” “मध्य प्रदेश राज्यात” बदलण्यास सहम होण्यासाठी, कंपनीच्या संचालन समवेतबोधांमध्ये बदल करण्याची पुढी मिळविण्यासाठी कंपनी अधिनियम, १९३३ च्या कलम १३ अंतर्गत केंद्र सरकारकडे अर्ज करण्याचा कंपनीचा प्रस्ताव आहे.

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कंपनीच्या नोंदीकृत कार्यालयाच्या प्रस्तावित बदल